

Shri K. D. Malaviya: So far as the increase in the rate of royalties of iron is concerned, previously the Government of Orissa did not propose any increase in the royalties. They wanted it to stay where it was. Subsequently—quite recently—when the new Government was formed, there was a proposal from the Government of Orissa for an enhancement of royalties on iron ore. That, along with the other proposals of State Governments, is under examination.

Shri Surendranath Dwivedy: Is it a fact that some of the leasees are in arrears and they have requested the Government of India to remit those arrears?

Shri K. D. Malaviya: We have no official information with regard to accumulation of arrears anywhere, but off and on, I read in newspapers and also in some letters addressed to me that certain arrears are accumulating which is being disputed by one party or another. Therefore, we cannot say anything one way or the other.

Shri Vidya Charan Shukla: Is it a fact that the Government of Orissa and other State Governments have asked for profit-sharing in the mining projects undertaken by the Central Government, and if so, whether Government have considered this request of the State Governments?

श्री बागड़ी : अध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ। नवींशतक के दौरान में कोई मिनिस्टर या व्हिप इस तरह से बातचीत कर सकते हैं, जिस तरह से उधर वे कर रहे हैं।

Mr. Speaker: Order, order. Even though I realize that the Whips have got some delicate jobs to perform and they often have to go round, even then they are subject to discipline and they should observe the rules of procedure. They should not be found standing in the passages and having consultations with each other.

Shri K. D. Malaviya: Sir, the supplementary which has been asked

does not relate to this question of royalty, it is a general question.

पिछड़े वर्गों को मैट्रिक के बाद अध्ययन के लिये छात्रवृत्तियाँ

*६२. श्री बाल्मीकी : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि परिगणित जनजातियों तथा अन्य पिछड़े वर्गों को मैट्रिक के बाद की शिक्षा के लिये मिलने वाली छात्रवृत्तियों के राज्य सरकारों के हाथ में जाने से उन छात्रों को छात्रवृत्तियों के भुगतान में देर होने के कारण, कठिनाइयाँ हो रही हैं; और

(ख) यदि हाँ, तो क्या सरकार अपने निर्णय पर पुनः विचार करेगी ताकि यह कार्य केन्द्र सरकार के हाथ में आ जाये ?

शिक्षा मंत्री (श्री का० ला० श्रीवाली) :

(क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

I shall read the answer in English also.

(a) No, Sir.

(b). Does not arise.

श्री बाल्मीकी : अब तक के अनुभव के आधार पर मैं कह सकता हूँ कि न केवल मेरे अपने राज्य में बल्कि अनेक अन्य राज्यों में भी जिन की मुझे जानकारी है, अनुसूचित जातियों, जनजातियों तथा पिछड़े वर्गों के विद्यार्थियों को छात्रवृत्तियाँ देने का जो काम राज्य सरकारों को दे दिया गया है, उससे इनके वितरण में देरी तो होती ही है, उसके साथ ही साथ उनका वितरण भी सही आधार पर नहीं होता है। अनेक विद्यार्थियों को इस देरी के कारण पहले ही अपनी स्टडी छोड़ देनी पड़ती है। मैं जानना चाहता हूँ कि क्या इस प्रकार की शिकायतें माननीय मंत्री जी की जानकारी में आई हैं ?

श्री० का० ला० श्रीमाली : यह सब है कि पहले वर्ष में अर्थात् १९५६-६० में जब कि इस स्कीम का विकेन्द्रीकरण हुआ था, उस वक्त कुछ देरी हुई थी। लेकिन जहाँ तक मेरी इत्तिलाह दूसरे वर्ष से कोई देरी नहीं हो रही है। अगर माननीय सदस्य के पास कोई उदाहरण हों तो वे उनको मेरे नोटिस में लायें और मैं उनकी जांच करूंगा। स्टेट गवर्नमेंट्स से हमें यह पता लगा है कि कोई आवश्यकता से अधिक देरी नहीं हुई है।

Dr. P. S. Deshmukh: Is it not a fact that in many instances, some of which are known to me personally, scholarships due in a particular year have not been paid at all in that year and all of them have been paid in the next year?

Dr. K. L. Shrimali: As I said, I am not aware of this situation. As the House is aware, it was at the instance of several hon. Members in this House that this scheme was decentralised and the State Governments are now the agencies responsible for disbursement of the scholarships. Now, in 1959-60 when the scheme was decentralised there was some delay, but in subsequent years, as far as I know and as far as the State Governments have informed us, there has been no delay in the disbursement of the scholarships. I have also said that if hon. Members will bring any cases to my notice I shall certainly make an enquiry and write to the State Governments. In fact, last year I did write to the Chief Ministers asking them to take personal interest in the matter, and I have been assured by the Chief Ministers that there would be no further delay in the disbursement of the scholarships. The only request that I have to make to hon. Members is that they might bring concrete cases to my notice so that I may be able to take up the matter with the State Governments. Beyond that I cannot do anything.

Dr. P. S. Deshmukh: Is it a fact that the Central Government has

washed its hands of the distribution of these scholarships so well that there is nobody even to look into the complaints or to study how the scheme is working from the time it has been assigned to the States?

Dr. K. L. Shrimali: The hon. Member is quite wrong. The Central Government has not washed its hands of the scholarships. In fact, the Central Government is making the funds available to the State Governments. I do not know how the hon. Member has drawn this inference. I would further like to say that if he has any cases where delay has occurred, it is for the hon. Member to bring concrete cases to my notice and I would certainly enquire into them.

Shri Nambiar: May I know whether those students who have not got the standard marks will also be considered for inclusion in the list for granting scholarships, considering the poverty of the students?

Dr. K. L. Shrimali: That is a different question.

Mr. Speaker: The hon. Member there, Shri Bade.

Shri Nambiar: My question has not been answered.

Mr. Speaker: The question here is that it was given over to the States and that there has been undue delay in giving the scholarships . . .

Shri Nambiar: My question is different question.

Mr. Speaker: Therefore I am saying that it is a different question.

श्री बड़े : मध्य प्रदेश में किस आधार पर प्रादिवासियों को स्कालरशिप्स दिये जायें, क्या इस के बारे में कोई डाइरेक्शन्स दिये गये हैं ?

प्रध्यक्ष महोदय : मध्य प्रदेश में क्या हो, यह दूसरी बात है।

Shri M. R. Krishna: May I know whether it has come to the notice of the hon. Minister that in the conferences of students of Scheduled Castes and Scheduled Tribes, many resolutions have been passed that ever since this responsibility has been transferred to the States, they have made it a rule indefinitely to delay scholarships. May I also know whether the Resolutions which have been moved....

Mr. Speaker: I would request the hon. Member to put one question.

Shri M. R. Krishna: May I know whether it has come to the notice of the hon. Minister that in the Harijan Advisory Board of the Central Government, many resolutions have been brought in complaining about delay in payment of scholarships?

Dr. K. L. Shrimali: I am not aware of any such Resolution. But, I cannot understand how the State Governments can make a rule for determined delay in disbursing scholarships. They cannot make any such rule. (Interruption by Shri M. R. Krishna).

Mr. Speaker: Order, order; how can we proceed in this manner.

Dr. K. L. Shrimali: In this matter, as far as arrangements with regard to disbursement of scholarships is concerned, we place funds at the disposal of the State Governments. They are now our agency for disbursement of scholarships. If hon. Members have any concrete cases before them, I am prepared to enquire into them. I cannot say anything more. I shall see that no further delay occurs. I would request hon. Members to meet me personally or write to me or I can meet hon. Members separately in a conference room and we can find a satisfactory solution for this problem. But, concrete cases will have to be brought to my notice so that I can take up this matter with the State Governments.

Mr. Speaker: Next question. The hon. Minister has invited hon. Mem-

bers to meet him in some conference and then discuss it in detail.

Shri Warrior: We have sent representations.

Mr. Speaker: He has made that offer. Hon. Members can utilise that. Shri P. C. Borooah.

श्री प० सा० बोरूवाल : अध्यक्ष महोदय, इस सवाल पर प्राधे घंटे की बहस होनी चाहिये ।

अध्यक्ष महोदय : मैं अभी कुछ नहीं कह सकता, जब नोटिस प्रायेगी उस वक्त देखा जायेगा ।

Shri Hem Barua.

Shri Shree Narayan Das: Shri P. C. Borooah is absent. I will put that question.

Mr. Speaker: He cannot put that question.

Shri Shri Narayan Das: My name is second on that. Question No. 93.

Loss of Archaeological Images

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*93. { Shri Shree Narayan Das:
Shri P. C. Borooah:
Shri Hem Barua:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether some images had been stolen from the Archaeological Museum at Nalanda, District Patna in March this year;

(b) if so, what were the articles stolen; and

(c) what success has been achieved in tracing out the stolen property?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) and (c). Two bronze images of Buddha. Investigations are continuing.